

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2947/2001

(P)

This the 23rd day of April, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)
HON'BLE Sh. S.A.T.RIZVI, MEMBER (A)

Amar Babu
S/o Shri Khem Chand
R/o RZD-1/23
Vijay Enclave, Vinod Puri,
New Delhi.
(By Advocate: Sh. Harvir Singh)

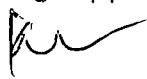
Versus

1. Union of India & Ors.
- through Secretary,
Ministry of Social Justice & Empowerment,
Shastri Bhawan,
New Delhi.
2. The Secretary,
National Commission for SC/ST
5th Floor, Lok Nayak Bhavan
Khan Market, New Delhi.
3. Director,
National Commission for SC/ST
5th Floor, Lok Nayak Bhavan
Khan Market, New Delhi.
(By Advocate: Sh. Rajeev Bansal)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

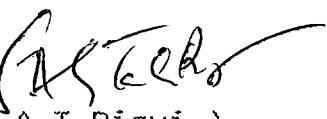
Applicant has filed this OA seeking regularisation of his services. The applicant was appointed on 9.11.2000 as Peon purely on adhoc basis for a period of 89 days as per Annexure A-1. This ad hoc appointment continued from time to time. Thereafter the applicant apprehends that his services are likely to be terminated and he approached the court and also approached for interim relief. Vide order dated 30.10.2001 this court passed an interim order restraining the respondents from terminating/dispensing with the services of the applicant. Thereafter, by virtue of this order the applicant is continuing as an ad hoc Peon. Learned counsel for the applicant submitted that the office of the respondents is following the procedure of giving appointments to Group 'D'

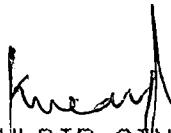


persons by making requisition to the Employment Exchange and initially the persons are appointed on ad hoc basis and as and when regular vacancies becomes available adhoc appointees are regularised. In para 4.11 counsel for applicant has quoted instances of three persons, namely, Prem Singh, Deep Kumar and Kum. Krishna who were regularised on similar basis vide order Annexure A-6.

2. In response to this Sh. Bansal, learned counsel for respondents submitted that these three persons who have been regularised have been appointed on ad hoc basis earlier to the applicant. Sh. Bansal also submits that the department would have no objection to regularise the service of the applicant as and when regular vacancy becomes available with the department.

3. In view of the statement made above, we dispose of the OA with the direction to the respondents to consider the case of the applicant as and when regular vacancy becomes available with the department. We may also further direct that respondents shall also consider applicant's reservation in SC/ST while giving appointments to Group 'D' employees. If the vacancy is available, respondents shall continue the applicant on ad hoc basis. OA stands disposed of. No costs.


(S.A.T. Rizvi)
Member (A)


(KULDIP SINGH)
Member (J)

'sd'